

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 162(ND)2013

IN THE MATTER OF:

Shri Pradeep Kenodia **APPLICANT / PETITIONER**
Vs.
M/s Precision Electronics Pvt. Ltd. &Ors. **RESPONDENT**

SECTION:

Under Section 397/398

Order delivered on 03.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :- Ms. Aditya Raina, Advocate

For the RESPONDENT :- Mr. Vipul Kumar, Advocate

ORDER

Learned Counsel for the parties are present. It is stated by the Ld. Counsel for the petitioner that the matter may be adjourned as the parties are exploring the possibility of amicable settlement in the matter and further the petition is also pending in the Hon'ble High Court of Delhi for the said purpose.

Last opportunity is granted on that count and the matter is posted for hearing on 13.9.2017, failing the parties will make their submissions.

List on 13.9.2017

— Sd —

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**

— Sd —

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
03.8.2017